

ATTENDENCE - CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 05.07.2021 AT 10:30 AM THROUGH VIDEO CONFERENCING.

NAME OF THE COMPANY : NIDHI SHANDILYA V/S VINAY VISHAL HEALTH CARE PVT LTD

SECTION OF I & B CODE: 9 IBC

PRESENT : HON'BLE MR. JUSTICE (RETD.) RAJESH DAYAL KHARE, MEMBER (J)

COUNSEL FOR APPLICANT : SH. SAURABH PAUL, ADV.

COUNSEL FOR RESPONDENT : SH. AMITABH AGAWRAL, ADV.

CP NO.(IB)92/ALD/2020

The matter was taken up today through Video Conferencing.

Heard Sh. Saurabh Paul, Advocate for the applicant through video conferencing.

Sh. Amitabh Agarwal, Ld. Counsel has put in appearance on behalf of the respondent.

Ld. Counsel for the applicant states that the withdrawal application has already been filed in the Registry as the matter has amicably been settled between the parties.

Ld. Counsel for the respondent states that the matter has amicably been settled between the parties, and he has no objection, if the matter is sought to be withdrawn by the applicant.

After hearing Ld. Counsels for both the parties, as the matter has amicably been settled between the parties, no useful purpose would be served in keeping the present proceeding pending further with the matter.

Accordingly, the present petition is dismissed as withdrawn. No order as to cost.

Dated : 05.07.2021

  
JUSTICE RAJESH DAYAL KHARE  
(MEMBER JUDICIAL)

Typed by :  
Kavya Prakash Srivastava  
(Stenographer)